

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 947/2016

SECTION OF THE COMPANIES ACT: 433(e) & (f), 434 & 439

In the matter of:

M/s. Indochem Oil India Ltd.

..... Petitioner

VS.

M/s. Kafila Forge Ltd.

..... Respondent

Order deliver on 10.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri Jay K. Bhardwaj, Advocate

For the Respondent (s) : None Appeared

ORDER

The petitioner has filed two sets of the petition on 12.4.2017.

The counsel for petitioner sought one week time to file compliance affidavit in terms of notification No. G.S. R 1119 (E) dated 7.12.2016 and affidavit of service under the relevant rule of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

The counsel for petitioner is directed to file aforementioned documents within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016, G.S.R 175 (E) dated 28.2.2017 and GSR 732 (E) dated 29.6.2017.

List the matter on 20.07.2017.


(Shiv Ram Bairwa)
Registrar